

## HARYANA VIDHAN SABHA

### XI SESSION

#### **BULLETIN NO. 2**

**Tuesday the 10<sup>th</sup> February, 2009**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday the 10<sup>th</sup> February, 2009 from 2.00 P.M. to 6.35 P.M.).

#### **I QUESTIONS**

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	05	--	28

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: 12.

#### **II CONDEMNATION RESOLUTION/WITHDRAWAL THEREOF.**

Shri Karan Singh Dalal, a Member from the Treasury Benches raised the matter of absence of Members of the Indian National Lok Dal on the 6<sup>th</sup> February, 2009 when obituary references were being made. Shri Karan Singh Dalal, Prof. Chhattar Pal Singh, Members from the Treasury Benches, the Power Minister, the Finance Minister and Shri Ram Kumar Gautam a member from the Bhartiya Janata Party also spoke on the subject. After discussion on a suggestion made by the Parliamentary Affairs Minister and agreed to by the House, Shri Karan Singh Dalal after leave of the House withdrew the above said resolution.

#### **III AMENDMENT IN REPORT OF BUSINESS ADVISORY COMMITTEE.**

On a request made by Prof. Chhattar Pal Singh, a Member from the Treasury Benches, as all the members would like to attend the rasam pagri of late Ch. Ranbir Singh last surviving Member of the Constituent Assembly of India, former Minister of Joint Punjab and Haryana State and great freedom fighter on 11th February, 2009 at Rohtak, so the programme fixed for 11th February, 2009 may be taken up on any other day and supported by the Parliamentary Affairs Minister and agreed to by the House, the Speaker announced that with the sense of the House, and keeping in view the feelings expressed by the Members in the House that there will be no sitting of this august House on 11th February, 2009. The Speaker further announced that the business which was to be transacted on 11th February, 2009 will now be taken up in the first sitting of the House on Friday the 13th February, 2009. The Speaker further announced that this amendment will be made in the Report of the Business Advisory Committee.

#### IV. ANNOUNCEMENTS

##### (a) By the Speaker

##### (i) Panel of Chairpersons

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Karan Singh Dalal, MLA.
2. Shri Shadi Lal Batra, MLA.
3. I. G Sher Singh, MLA.
4. Dr. Sushil Indora, MLA.

##### (ii) Intimation Regarding Absence

The Speaker informed the House that he had received a letter dated 10<sup>th</sup> February, 2009, from Shri Naresh Yadav, M.L.A. in which he has stated that he will not attend the Haryana Vidhan Sabha Session on 10.2.2009 due to road accident.

##### (iii) Leave of absence

The Speaker informed the House that he had received a letter dated 10<sup>th</sup> February, 2009 from Shri Yadvendra Singh M.L.A. seeking Leave of Absence due to personal reasons and moved that permission for leave of absence be granted to Shri Yadvendra Singh M.L.A to remain absent from the sitting of the House till 10<sup>th</sup>, 12<sup>th</sup> and 13<sup>th</sup> February, 2009.

The motion was put and carried.

##### (b) By the Secretary.

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2008 and September, 2008 and have since been assented to by the Governor:-

#### MARCH SESSION, 2008

1. The Punjab Agricultural Produce Markets (Haryana Amendment) Bill, 2008.
2. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2008.

#### SEPTEMBER SESSION, 2008

1. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2008.
2. The Indian Stamp (Haryana Amendment) Bill, 2008.
3. The Haryana Regulation of Property Dealers and Consultants Bill, 2008.
4. The Haryana Salaries and Allowances of Ministers (Second Amendment) Bill, 2008.
5. The Haryana Underground Pipelines (Acquisition of Right of User in Land) Bill, 2008.
6. The Haryana Appropriation (No.3) Bill, 2008.

7. The Haryana Municipality Public Disclosure Bill, 2008.
8. The Haryana Municipal Corporation (Amendment) Bill, 2008.
9. The Haryana Town Improvement Bill, 2008.
10. The Haryana Municipal Citizens' Participation Bill, 2008.
11. The Haryana Urban Development Authority (Amendment) Bill, 2008.
12. The Haryana Tax on Entry of Goods into Local Areas (Amendment) Bill, 2008.

## **V FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the first report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M. on Friday, the 6<sup>th</sup> February, 2009 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 9.30 A.M. and adjourn at 2.00 P.M. without question being put.

On Friday, the 6<sup>th</sup> February, 2009 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of Obituary References. On Tuesday, the 10<sup>th</sup> February, 2009 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Thursday, the 12<sup>th</sup> February, 2009, the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put. On Friday, the 13<sup>th</sup> February, 2009, the Assembly shall meet at 9.30 A.M. and adjourn at 1.30 P.M. without question being put and the Assembly shall meet again at 2.00 P.M. and adjourn at 6.30 P.M. without question being put. On Friday, the 20<sup>th</sup> February, 2009, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the business on 6<sup>th</sup>, 10<sup>th</sup> to 13<sup>th</sup>, 16<sup>th</sup> to 18<sup>th</sup> and 20<sup>th</sup> February, 2009 be transacted by the Sabha as under :-

<p>THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON THE 6<sup>TH</sup> FEBRUARY, 2009.</p>	<ol style="list-style-type: none"> <li>1. Laying a copy of the Governor’s Address on the Table of the House.</li> <li>2. Obituary References.</li> </ol>
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<p>SATURDAY, THE 7<sup>TH</sup> FEBRUARY, 2009</p>	<p>HOLIDAY.</p>
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<p>SUNDAY, THE 8<sup>TH</sup> FEBRUARY, 2009</p>	<p>HOLIDAY.</p>
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<p>MONDAY, THE 9<sup>TH</sup> FEBRUARY, 2009</p>	<p>HOLIDAY.</p>
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<p>TUESDAY, THE 10<sup>TH</sup> FEBRUARY, 2009 (2.00 P.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Presentation and adoption of First Report of Business Advisory Committee.</li> <li>3. Papers to be laid/re-laid on the Table of the House.</li> <li>4. Presentation of 4<sup>th</sup> Preliminary Report of the Committee of</li> </ol>
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	Privileges and extension of time for presentation of the final report thereon.
	5. Presentation of Preliminary Report of the Committee of the House to inquire into the details of public properties transferred/auctioned/ allotted during the years 1999-2000 to 2004-2005 and extension of time for presentation of the final Report. Discussion on Governor's Address.
WEDNESDAY, THE 11 <sup>TH</sup> FEBRUARY, 2009 (9.30 A.M.)	Off Day
THURSDAY, THE 12 <sup>TH</sup> FEBRUARY, 2009 (2.00 P.M.)	1. Questions Hour. 2. Non-official Business.
FRIDAY, THE 13 <sup>TH</sup> FEBRUARY, 2009 (9.30 A.M.) (1 <sup>st</sup> Sitting)	1. Questions Hour. 2. Motion under rule 121. 3. Resumption of discussion on Governor's Address and Voting on Motion of Thanks. 4. Presentation, Discussion and Voting on Supplementary Estimates (2 <sup>nd</sup> Instalment) for the year 2008-2009 and Report of the Estimates Committee thereon. 5. Resumption of Discussion on Special Report of the Committee of Privileges.
FRIDAY, THE 13 <sup>TH</sup> FEBRUARY, 2009 (2.00 P.M.) (2 <sup>nd</sup> Sitting)	Presentation of Budget Estimates for the year 2009-2010.
SATURDAY, THE 14 <sup>TH</sup> FEBRUARY, 2009	HOLIDAY.
SUNDAY, THE 15 <sup>TH</sup> FEBRUARY, 2009	HOLIDAY.
MONDAY, THE 16 <sup>TH</sup> FEBRUARY, 2009 (2.00 P.M.)	1. Questions Hour. 2. Presentation of Reports of the Assembly Committees. 3. Discussion on Budget Estimates for the year 2009-2010.
TUESDAY, THE 17 <sup>TH</sup> FEBRUARY, 2009 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2009-2010.
WEDNESDAY, THE 18 <sup>TH</sup> FEBRUARY, 2009 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2009-2010 and reply by the Finance Minister thereon. 3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2009-2010.
THURSDAY, THE 19 <sup>TH</sup> FEBRUARY, 2009	HOLIDAY.
FRIDAY, THE 20 <sup>TH</sup> FEBRUARY, 2009 (2.00 P.M.)	1. Questions Hour. 2. Motion under Rule 15 regarding

- Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
  4. Papers to be laid, if any.
  5. Presentation of Reports of the Assembly Committees.
  6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2<sup>nd</sup> Instalment) for the year 2008-09.
  7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2009-2010.
  8. Legislative Business.
  9. Any other Business.

The Parliamentary Affairs Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee with the modification that the sitting fixed for 11<sup>th</sup> February, 2009 will be off day and the business fixed for 11<sup>th</sup> February, 2009 will be taken up on first sitting of the 13<sup>th</sup> February, 2009.

The motion, as amended, was put and carried.

#### **VI CHANGE IN THE PROGRAMME OF THE HOUSE.**

On a suggestion made by the Parliamentary Affairs Minister and agreed to by the House, the Speaker announced with the sense of the House and keeping in view the feelings expressed by the Members in the House that instead of transacting non-official business on the non-official day i.e. 12<sup>th</sup> February, 2009, official business will be transacted and the Governor's Address will be discussed so that more members could speak on motion of thanks on the Governor's Address.

#### **VII PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

By the Power Minister ( Sr. No. 1, 2, 3, 8 to 23 laid and 4 to 8 relaid)

1. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2009 (Haryana Ordinance No. 1 of 2009).
2. The Haryana Fire Service Ordinance, 2009 (Haryana Ordinance No. 2 of 2009).
3. The General Administration Department Notification No. S.O.31/H.A.3/1975/S.8/2008, dated the 16<sup>th</sup> April, 2008 regarding amendment in Haryana Legislative Assembly Speaker's and Deputy Speaker's Allowances Rules, 1997, as required under section 8(2) of the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975.
4. The General Administration Department Notification No. S.O.32/H.A.3/1970/S.8 and 9/2008, dated the 16<sup>th</sup> April, 2008 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9(2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
5. The General Administration Department Notification No. S.O.46/H.A.9/1979/S.8/2008, dated the 27<sup>th</sup> May, 2008 regarding amendment in Haryana Legislative Assembly (Facilities to Members) Rules, 1979, as required under section 8(3) of the Haryana Legislative Assembly (Facilities to Members)

Act, 1979.

6. The Personnel Department Notification No. G.S.R.5/Const./Art.320/2008, dated the 6th February, 2008 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
7. The Personnel Department Notification No. G.S.R.27/Const./Art.318/2008, dated the 7th August, 2008 regarding amendment in Haryana Public Service Commission (Conditions of Service) Regulations, 1972, as required under Article 320 (5) of the Constitution of India.
8. The Personnel Department Notification No. G.S.R.30/Const./Art.320/2008, dated the 18th August, 2008 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
9. The Personnel Department Notification No. G.S.R.31/Const./Art.320/2008, dated the 21<sup>st</sup> October, 2008 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
10. The Excise and Taxation Department Notification No.S.O.79/H.A.-6/2003/S.60/2003, dated the 22<sup>nd</sup> May, 2003 regarding the Haryana General Sales Tax Rules, 1975, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
11. The Excise and Taxation Department Notification No.S.O.113/H.A.6/2003/S.60/2008, dated the 21<sup>st</sup> November, 2008 regarding amendment in the Haryana Value Added Tax (Second Amendment) Rules, 2008, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
12. The Excise and Taxation Department Notification No.S.O.115/H.A.6/2003/S.60/2008, dated the 27<sup>th</sup> November, 2008 regarding amendment in the Haryana Value Added Tax (Third Amendment) Rules, 2008, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
13. The Revenue and Disaster Management Department Notification No.S.O.2/H.A.38/2008/S.18/2009, dated the 6<sup>th</sup> January, 2009 regarding the Haryana Regulation of Property Dealers and Consultants Rules, 2009, as required under section 18 (3) of the Haryana Regulation of Property Dealers and Consultants Act, 2008.
14. The Annual Accounts of the Haryana Khadi and Gramodyog Board for the year 2003-2004, as required under section 19(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
15. The Annual Accounts of the Haryana Khadi and Gramodyog Board for the year 2004-2005, as required under section 19(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
16. The 8<sup>th</sup> Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2006-2007, as required under section 619-A (3)(b) of the Companies Act, 1956.
17. The Annual Report for the year 2007-2008 (1.4.2007 to 31.3.2008) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
18. The Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31<sup>st</sup> March, 2008, as required under section 37 (7) of the State

Financial Corporations Act, 1951.

19. The Revised Explanatory Memorandum pertaining to PRLs as to the action taken on the Interim Report of Third State Finance Commission Haryana, as required under Article 243-1(4) and 243-Y(2) of the Constitution of India.
20. The Finance Accounts of the Government of Haryana for the year 2007-2008 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
21. The Appropriation Accounts of the Government of Haryana for the year 2007-2008 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
22. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2008 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
23. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2008 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2008 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**VIII PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

Chairperson, Committee of Privileges (Shri Karan Singh Dalal), presented the Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasion also.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

**IX PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF HARYANA VIDHAN SABHA TO INQUIRE INTO THE DETAILS OF PUBLIC PROPERTIES TRANSFERRED/AUCTIONED/ALLOTTED DURING THE YEARS 1999-2000 TO 2004-2005 AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

Chairperson (Shri Phool Chand Mullana), Committee of the House to inquire into the details of public properties transferred/auctioned/allotted during the years 1999-2000 to 2004-2005 presented the second preliminary report of the Committee of Haryana Vidhan Sabha to inquire into the details of public properties transferred/auctioned/allotted during the years 1999-2000 to 2004-2005.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

**X DISCUSSION ON GOVERNOR'S ADDRESS.**

Shri Vinod Kumar Sharma, M.L.A while moving the motion:-

“That an address be presented to the Governor in the following terms:-

That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 6<sup>th</sup> February, 2009 at 2.00 P.M.”.

and spoke for 52 minutes.

Shri Udai Bhan, MLA seconded the Motion and spoke for 26 minutes.

Thereafter, motion moved-

“That an address be presented to the Governor in the following terms:-

That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 6<sup>th</sup> February, 2009 at 2.00 P.M.”.

Dr. Sushil Indora and Shri Ramphal Chirana, members from the Indian National Lok Dal, spoke for 54 and 19 minutes respectively.

Shri Arjan Singh, a member from the Bahujan Samaj Party, spoke for 8 minutes.

Shri Karan Singh Dalal a member from the panel of Chairpersons occupied the Chair from 5.25 P.M. to 6.35 P.M.

**XI EXTENSION OF SITTING.**

The Chairperson, with the sense of the House, extended the time of the sitting at 6.29 P.M. for 5 minutes.

The Sabha then adjourned till 2.00 P.M. on Thursday, the 12<sup>th</sup> February, 2009.

**CHANDIGARH**  
**The 10<sup>th</sup> February, 2009.**

**SUMIT KUMAR**  
**SECRETARY.**